

GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS

RAJYA SABHA
UN-STARRED QUESTION NO. 857
ANSWERED ON TUESDAY, DECEMBER 3, 2024

IMPACT OF DECRIMINALIZATION OF OFFENCES UNDER COMPANIES AND
LIMITED LIABILITY PARTNERSHIP ACTS

QUESTION

857. Dr. PARMAR JASHVANTSINH SALAMSINH:

Will the Minister of CORPORATE AFFAIRS
be pleased to state:

the manner in which the decriminalization of offences under the Companies and Limited Liability Partnership (LLP) Acts has impacted litigation and corporate governance?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS AND
MINISTER OF STATE IN THE MINISTRY OF ROAD, TRANSPORT AND HIGHWAYS**

[SHRI HARSH MALHOTRA]

The decriminalization of offenses under the Companies Act, 2013 and the Limited Liability Partnership (LLP) Act, 2008 has had significant implications for litigation and corporate governance. The gradual decriminalization of offenses under the Companies Act, 2013, and the LLP Act, 2008, has reduced the burden of litigation, enhanced ease of doing business, and contributed to better corporate governance. It reflects a balanced approach, promoting compliance while ensuring that grave violations are dealt with stringently.
